

Open Court.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

....

Original Application No. 511 of 2002
this the 6th day of May 2002.

HON'BLE MR. RAFIQ UDDIN, MEMBER(J)

Arpana Shukla, aged about 37 years, W/o Sri S.K. Trivedi,
R/o House No. 1300/4 Khati Baba Jhansi,

Applicant.

By Advocate : Sri R.S. Tewari.

versus.

1. Dy. Commissioner (Admn.) Central School, India,
Kendriya Vidyalaya Sangathan, 18, Institutional
Area, Saheed Jeet Singh Marg, New Delhi.
2. Principal, Central School-1 Jhansi Cantt., Jhansi.

Respondents.

By Advocate : Sri N.P. Singh.

O R D E R (ORAL)

The applicant who is working as TGT (Bio) in
Central School-1, Jhansi Cantt., Jhansi has been
transferred to Satakha (BSF) in public interest by
the impugned order dated 2.4.2002. The grievance
of the applicant is that her spouse namely Sri Sudhir
Kumar Trivedi has been working as Section Engineer,
Central Railway, Jhansi, whereas the applicant has been
transferred in a remote area which is in contravention
of the guidelines of the Kendriya Vidyalaya Sangathan.

2. I have heard the learned counsel for the parties
and have also gone through the pleadings on record.

3. The learned counsel for the respondents has brought
to my notice that the applicant has already been

relieved vide order dated 5.4.2002 and one Sri B.K. Pandey TGT (Bio) has already been joined in place of the applicant. The learned counsel for the applicant has, however, submitted that the applicant has submitted a representation dated 6.4.2002, a copy of which has been annexed as Annexure A-5 to the O.A. and the same is still pending with the competent authority namely Dy. Commissioner (Admn.) (respondent no.1).

4. The O.A. stands disposed of at admission stage itself with the direction to the respondent no.1 to consider and pass a reasoned order in the light of the Kendriya Vidyalaya Sangathan Transfer Guidelines and the facts and circumstances as narrated in her representation sympathetically within a period of one month from the date of receipt of copy of this order. It is, however, provided that in case the applicant has not yet been relieved from her post and none has joined, the operation of the impugned order dated 2.4.2002 shall remain stayed till the representation of the applicant is decided. No costs.

Ratnayak
MEMBER (J)

GIRISH/-